

the Table of the House. [*Placed in Library. See No. LT-1443|80.*]

### **90-Point Charter of Demands by A&N Island**

1320. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware about the 90 point charter of demands submitted to the Prime Minister in 1979 and an agitation was launched in the Union Territory of A&N Islands; and

(b) if so, the demands on which action has been taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) Information is being collected and will be laid on the Table of the House.

### **Missing of Books from Public Enterprises Centre for continuing Education**

1321. SHRI CHIRANJI LAL SHARMA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the physical verification done by the Library Staff of the Public Enterprises Centre for continuing Education show a number of books, journals and periodicals missing;

(b) whether any physical verification of the Library has been conducted by persons other than the Library Staff and shown further major loss of books and Journals; and

(c) if so, what action has been taken against the persons responsible for this loss and who have been found negligent in their duties?

2527 LS—6.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). Public Enterprises Centre for Continuing Education is an autonomous body registered under the Societies Registration Act, 1860. The Executive Council of the Society is responsible for the management and administration of the affairs of the Centre in accordance with its rules and bye-laws for the furtherance of its objectives and it has all the necessary powers. Complaints received in this regard have been referred to the Executive Council of the Centre.

### **Allegations against staff of public enterprises centre for continuing education**

1322. SHRI CHIRANJI LAL SHARMA: Will the Minister of INDUSTRY be pleased to state:

(a) whether some professional staff members in Public Enterprises Centre for continuing Education are involved in drawing consultancy by fabricating their claims;

(b) whether it is a fact that professional staff members see movies during office hours and take support staff with them causing problems in carrying out day to day activities of the Centre; and

(c) if so, why disciplinary action has not been taken against these professional staff members?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c): Public Enterprises Centre for Continuing Education is an autonomous body registered under the Societies Registration Act, 1860. The Executive Council of the Society is responsible for the management and administration of the affairs of the Centre in accordance with its rules and bye-laws for the furtherance of its objective and it has all the necessary powers. Complaints received in this regard have been referred to the Executive Council of the Centre.